

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI NIHAR RANJAN LASKAR)

(a): Yes, Sir.

(b) to (d). Defence Service of both E.C.Os & S.S.C.'s was counted towards seniority, etc. in view of the 'Released Emergency Commissioned Officers and Short Service Commissioned Officers (Reservation of Vacancies) Rules, 1971.' These rules ceased to be in force on and from the 29th January, 1974. Thereafter, Defence Service of both the categories of officers has not been counted towards seniority, etc.

(e) Yes, Sir.

(f) In view of the reply given to (b), (c) and (d) above the representations have been rejected.

#### Filling up Reserved Vacancies of SC/ST

2862. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the short-spell of period of reservation under Articles 16 (4) and 335, Government propose not to resort to dereservation and inconvertibility policy till the end of expiration of period of reservation; and

(b) whether Government propose to assume powers of Public Service Commissions to themselves to launch special recruitment drives programme for Scheduled Castes/ Scheduled Tribes to fill up reserved vacancies in order to wipe out short-falls in almost all Ministries?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH) (a):  
No, Sir. There is no time limit for the existing policy of reservation for Scheduled Castes and Scheduled Tribes.

(b) No, Sir.

#### Commission for Welfare of Scheduled Areas and Scheduled Tribes.

2863. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have appointed Backward Classes Commission twice under article 340 of the Constitution.

(b) whether Government propose to set up a commission under articles 339 of the Constitution for the welfare of Scheduled areas and Scheduled Tribes; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE  
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(SHRI NIHAR RANJAN LASKAR)  
(a): Yes, Sir.

(b) A Commission was appointed in 1960. The Government does not propose to set up a second commission.

(c) There already exist a Commission for Scheduled Castes and Scheduled Tribes, a Commissioner for Scheduled Castes and Scheduled Tribes appointed in accordance with the provision of Article 338 of the Constitution, a High Power Panel on Minorities, Scheduled Castes, Scheduled Tribes and other Weaker Sections, Parliamentary Committee on the welfare of Scheduled Castes and Scheduled Tribes to report on various measures for administration of the Scheduled Areas and development of Scheduled tribes. Further, Government have been appointing committees, task force etc. on relevant subjects from time to time as the need arose. Hence, in the present context, setting up of a commission under Articles 339 of the Constitution is not left necessary.